

Mr H C Sarin, Adviser to the Governor of Andhra Pradesh, and he has sent us certain information just an hour back I may give it to the House It says that Comrade Nagabhushan Patnaik, as is stated, is a condemned-to-death prisoner in jail in Visakhapatnam A few days back he complained of serious pain and said that he was suffering from acute appendicitis and wanted to be shifted to Cuttack which is his native place As the Civil Surgeons at Visakhapatnam had rejoined duty—mention was made regarding the strike but that is not correct—he was attending on him He was examined by the Civil Surgeon and other officers who have reported that there is no need for an operation and that his condition is satisfactory and there is no danger They have therefore, not recommended his transfer The Government have taken all possible care to look after his health and, if need be he might be transferred to Hyderabad

SHRI D K PANDA What is the date?

SHRI R K KHADILKAR Just now I got the message (*Interruptions*)

SHRI D K PANDA No doctor is functioning in Rajahmundry now they are all on strike

MR SPEAKER Kindly sit down

SHRI S M BANERJEE What harm is there if he is sent to the Medical Institute here?

SHRI D K PANDA Send him to the All India Institute of Medical Sciences here

MR SPEAKER Order, please It is now over

SHRI D K PANDA There must be human feelings in this matter.

(*Interruptions*)

MR SPEAKER: I am very sorry I am not allowing it.

SHRI D K PANDA: Are we not concerned with Nagabhushan's life? I earnestly request you to see that human considerations would be shown to him by the hon Minister to bring that patient here, because the conditions are so alarming Neither in Cuttack nor in Vizag nor even in Rajahmundry is it possible, nowhere in these parts is it possible

SEVERAL HON MEMBERS
Rose—

MR SPEAKER You cannot force yourselves on me like this (*Interruptions*)

SHRI SAMAR GUHA You have forgotten the order You called me, have you changed the order?

SHRI JYOTIRMOY BOSU (Diamond Harbour) On the 20th of this month three days ago in Raniganj paper mill basti, a Harijan colony was burnt by the hooligans of a particular political party and one murder was committed This attack was done in a pre-planned manner and the thatched houses were set on fire by the miscreants without any provocation and with the collaboration of the police Repression on the Harijan in the country is on the increase and the Government must institute a thorough enquiry immediately and make a statement on the floor of the House Incidentally, the name of the political party is the Ruling Congress Party

13 26 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER GENERAL INSURANCE BUSINESS (NATIONALISATION) ACT 1972, GOLD (CONTROL) ACT, 1968, EMERGENCY RISKS (GOODS/UNDER-TAKINGS) INSURANCE ACTS, 1971, CENTRAL EXCISES AND SALT ACT, 1944 ETC, ETC

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English)

versions) under sub-section (3) of section 39 of the General Insurance Business (Nationalisation) Act, 1972:—

(i) S.O. 770(E) published in Gazette of India dated the 29th December, 1972.

(ii) S.O. 771(E) published in Gazette of India dated the 29th December, 1972.

(iii) The General Insurance Business (Functions of Certain Acquisition Companies) Rules, 1973 published in Notification No. G.S.R. 2(E) in Gazette of India dated the 1st January, 1973.

[Placed in Library. See No. LT-4232/73].

(2) A copy of the following Notifications (Hindi and English versions) under sub-section (3) of section 114 of the Gold (Control) Act, 1968:—

(i) The Gold Control (Licensing of Dealers) Amendment Rules, 1972, published in Notification No. S.O. 764(E) in Gazette of India dated the 27th December, 1972.

(ii) The Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1972, published in Notification No. S.O. 765(E) in Gazette of India dated the 27th December, 1972.

(iii) S.O. 75(E) published in Gazette of India dated the 5th February, 1973 containing corrigendum to Notification No. S.O. 764(E) dated the 27th December, 1972.

[Placed in Library. See No. LT-4233/73].

(3) A copy of the Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. S.O. 749(E) in Gazette of India dated the 16th December, 1972, under sub-section (6)

of section 5 of the Emergency Risks (Goods) Insurance Act, 1971.

[Placed in Library. See No. LT-4234/73].

(4) A copy of the Emergency Risks (Undertakings) Insurance (Fourth Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. S.O. 750(E) in Gazette of India dated the 16th December, 1972, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971.

[Placed in Library. See No. LT-4234/73].

(5) A copy of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—

(i) G.S.R. 1497 published in Gazette of India dated the 2nd December, 1972.

(ii) The Central Excises (Sixteenth Amendment) Rules, 1972, published in Notification No. G.S.R. 1589 in Gazette of India dated the 23rd December, 1972.

[Placed in Library. See No. LT-4235/73].

(6) A copy of the Customs and Central Excise Duties Drawback (Third Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1493 in Gazette of India dated the 2nd December, 1972, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See No. LT-4236/73].

(7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 1590 published in Gazette of India dated the 23rd December, 1972 together with an explanatory memorandum.

(ii) G.S.R. 1(E) published in Gazette of India dated the 1st January, 1973 together with an explanatory memorandum.

(iii) G.S.R. 50(E) published in Gazette of India dated the 1st February, 1973 together with an explanatory memorandum.

(iv) G.S.R. 92 and 93 published in Gazette of India dated the 3rd February, 1973 together with an explanatory memorandum.

[Placed in Library: See No. LT-4237/73].

(8) A copy of Notification No. S.O. 8(E) (Hindi and English versions) published in Gazette of India dated the 2nd January, 1973, approving the General Insurance Corporation of India formed under section 9 of the General Insurance Business (Nationalisation) Act, 1972 as an Indian reinsurer, under sub-section (6) of section 101 A of the Insurance Act, 1938.

[Placed in Library. See No. LT-4238/73].

(9) A copy of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 490(E) published in Gazette of India dated the 15th December, 1972 together with an explanatory memorandum.

(ii) G.S.R. 5 published in Gazette of India dated the 6th January, 1973 together with an explanatory memorandum.

(iii) G.S.R. 6 published in Gazette of India dated the 6th January, 1973 together with an explanatory memorandum.

(iv) G.S.R. 51 published in Gazette of India dated the 20th January, 1973 together with an explanatory memorandum.

(v) G.S.R. 46(E), 47(E) and 48(E) published in Gazette of India

dated the 1st February, 1973 together with an explanatory memorandum.

[Placed in Library. See No. LT-4239/73].

INTERNATIONAL AIRPORTS AUTHORITY RULES, 1972

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SARAJINI MAHISHI): I beg to lay on the Table a copy of the International Airports Authority Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 766(E) in Gazette of India, dated the 28th December, 1972, under sub-section (3) of section 36 of the International Airports Authority Act, 1971.

[Placed in Library. See No. LT-4240/73].

NOTIFICATIONS UNDER MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY ACT, 1972, ANNUAL REPORT OF CARDAMOM BOARD, 1971-72, AND NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, 1963.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table—

(1) A copy of the Marine Products Export Development Authority (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 14(E) in Gazette of India dated the 10th January, 1973, under sub-section (3) of section 33 of the Marine Products Export Development Authority Act, 1972.

[Placed in Library. See No. LT-4241/73].

(2) A copy of Notification No. S.O. 9(E) (Hindi and English versions) published in Gazette of India dated the 10th January, 1973 fixing rate of cess on certain marine products, under sub-section (3) of